

①

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

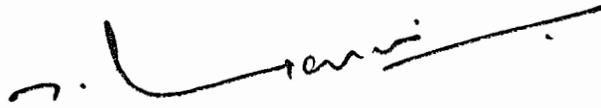
No: 154 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Atul Dev Dutt
S/O Puran Chand
R/O Kharah P/O Akhnoor, Distt. Jammu

vide notification No. 1642 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12089-94/LD Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Atul Dev Dutt**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

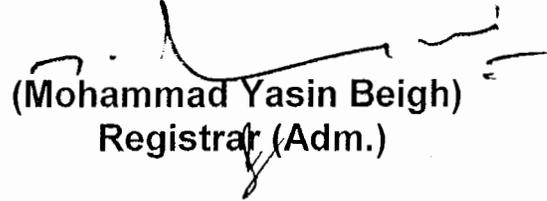
No: 152 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. S.Jasmeet Singh
S/O Kavi Singh
R/O Nursing Pora, Tehsil Beerwah, District Budgam
A/P Pal Niwas near Sarweshwar Rice Mills, Baba Freed Nagar, Jammu

vide notification No. 100 dated 17-6-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

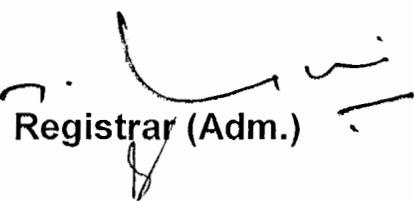
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12076-81/L.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. S.Jasmeet Singh**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1573/LP Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karanjeet Singh
S/O Rashpal Singh
R/O Vill. Sai Kalan Suchetgarh, Jammu
A/P H.No.55, Sec-1, Model Town, Gangyal, Jammu

vide notification No. 1723 dated 30.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12083-88/LP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Karanjeet Singh**, Advocate
.....for information and necessary action.

Registrar (Adm.)

④

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

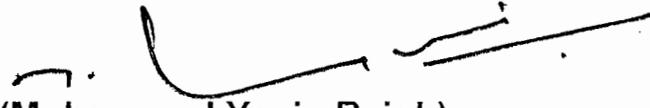
No: 155 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Dimple Bharti
D/O Bansi Lal Palwal
Vill; Bathaie Teh: mahore, Reasi
A/P H.No: 174 Rehari Colony Near Hari Mandir , Bharat Nagar, Jammu

vide notification No. 1667 dated 29.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

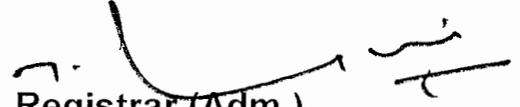
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12095-13000/CP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi. / Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Dimple Bharti, Advocate
.....for information and necessary action.


Registrar (Adm.)

17

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

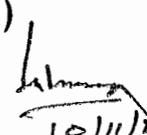
No: 169 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankit Sadh
S/O Mohinder Nath Sadh
R/O W.No. 5, Near Ramlela Ground, Basohli, Kathua

vide notification No. 1636 dated 20.3.19 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

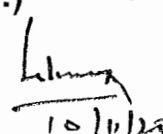
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

10/11/20

No: 13000-85/CP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ankit Sadh, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

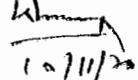
No: 160 Dated: 22-11-2020,

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Khajuria
S/O Khem Raj Khajuria,
R/O VPO, Lower Gadi Garh, Near Ice Cold Store, Jammu

vide notification No. 1631 dated 20.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
22


No: 13074-79/LA Dated: 12-11-2020.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Khajuria, Advocate**
.....for information and necessary action.

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

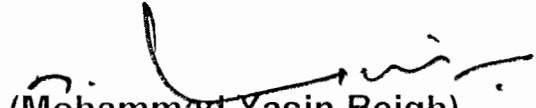
No: 167 Dated: 12-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asmita Sharma
D/O Neeraj Sharma
R/O H.No.450, Anand Street, Ambphalla, Jammu

vide notification No. 1640 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

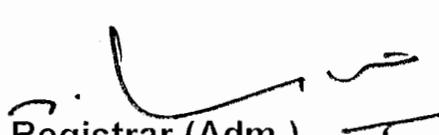
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13068-73/LP Dated: 12-11-2020,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Asmita Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

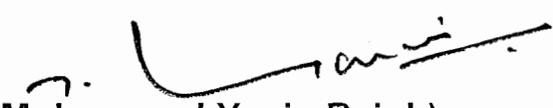
No: 166 Dated: 22-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

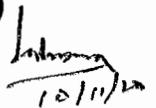
Mr. Mohd. Aqib Aslam
S/O Mohd Aslam
R/O H.No.193, Sector-1, Pamposh Colony, Janipur, Jammu

vide notification No. 1762 dated 30.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

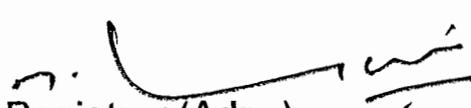
3


10/11/20

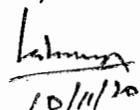
No: 13062-67/LA Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mohd Aqib Aslam, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3


10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 165 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dildar Ahmed
S/O Gul Bahar
R/O P/O Nariyan opposite Govt. Middle School Rani, Rajouri

vide notification No. 1669 dated 29.3.2019 period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

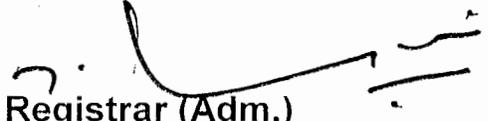
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2
10/11/20

No: 13056-61/LD Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Dildar Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2
10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

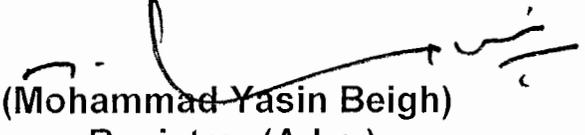
No: 164- Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anoop Singh
S/O Jasmant Singh
R/O 68, Hoochak, Pongal Pristhan Ukhral, Ramban
A/P Block 33, Old University Campus Canal Road, Jammu

vide notification No. 1643 dated 28.3.19 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

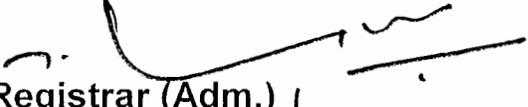
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2
10/11/20

No: 13049-54/LP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban. 
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Anoop Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)
2
10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 163 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Naseer
S/O Abdul Kabir
R/O Chelhota, Behota Marmet, Tehsil Goha, District Doda
A/P Dabbar, Opposite grid Station, Sidhra, Jammu

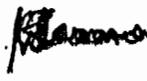
vide notification No. 1763 dated 30.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

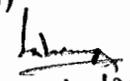
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13043-48/LD Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah. 
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Naseer, Advocate
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 162 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vipul Sharma
S/O Kulbhushan Sharma
R/O H.No.106, Padha Street, Purani Mandi, Jammu

vide notification No. 1311 dated 02-1-2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
10/11/20

No: 13037-42/L.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Vipul Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 201 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pavit Singh Bali
S/O Rashpal Singh Bali
R/O Kawallion, Dhamnsta, Kawalian, Banihal, Ramban

vide notification No. 1306 dated 02-1-19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16364-69/C.P Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Pavit Singh Bali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

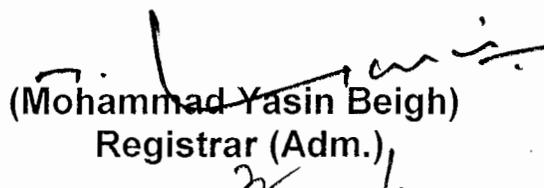
No: 160-LP Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

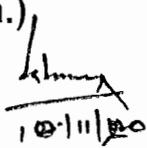
Mr. Arnab Sharma
S/O Som Dutt Sharma
R/O Ward No.9, Hira Nagar, Kathua

vide notification No. 1644 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

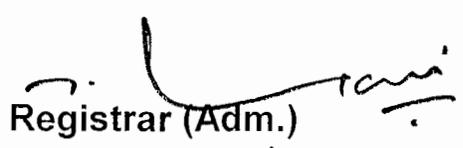

(Mohammad Yasin Beigh)
Registrar (Adm.)

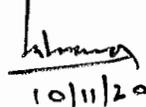
No: 13025-30/LP Dated: 12-11-2020


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Arnab Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

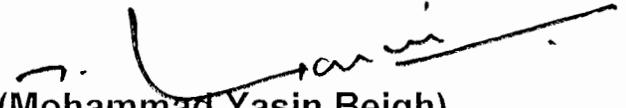
No: 161 Dated: 12/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Puria
S/O Bishan Dutt Sharma
R/O Chack-Lala, Bishnah, Jammu

vide notification No. 1633 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13031-36/LP Dated: 12-11-2020


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Puria, Advocate**
.....for information and necessary action.


Registrar (Adm.)


10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 159/CP Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Nahiem
S/O Abdul Kareem
R/O Sania, Surankote, Poonch

vide notification No. 1682 dated 29.3.2019 period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

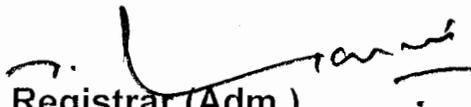
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13019-24/CP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mohd Nahiem, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 158/LP Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

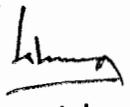
Ms. Versha Anthal
D/O Deepak Chand
R/O Ladhwal More, Tehsil Batote, Distt. Ramban
A/P Sector 3, H.No.4, Pandoka Colony Paloura, Jammu

vide notification No. 1347 dated 03-1-2019 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

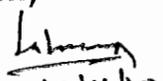

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13013-10/LP Dated: 12-11-2020


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban 
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Versha Anthal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 157 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nomni Sharma
D/O Mast Ram Sharma
R/O Ward No.12, Shiv Nagar, Reasi

vide notification No. 1767 dated 30.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

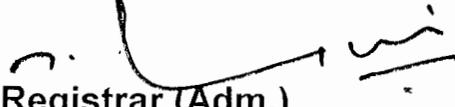
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13007-12/4P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Nomni Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 156 Dated: 12-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

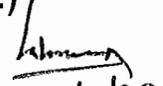
Mr. Itinder Singh
S/O Amrik Singh
R/O Main Bazar, Tehsil Kalakote, Distt. Rajouri

vide notification No. 1718 dated 30.3.19 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

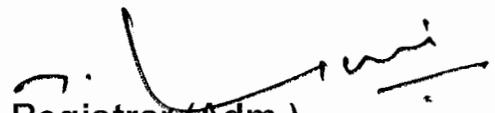

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13001-6/4P Dated: 12-11-2020


10/11/20

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1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Itinder Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 171 Dated: 12-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

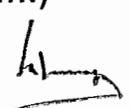
Mr. Narender Jamwal
S/O Atam Singh Jamwal
R/O Jagti, Nagrotra, Jammu

vide notification No. 1761 dated 30.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

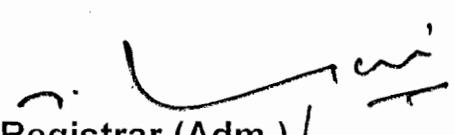

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13892-14000/40 Dated: 12-11-2020.


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Narender Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

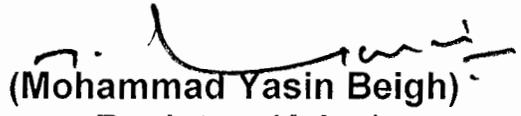
No: 170 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

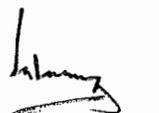
Ms. Jagdeep Kour
D/O Om Prakash
R/O Vill. Kalyanpur, P.O Kanachak, Marh, Jammu

vide notification No. 1717 dated 30-3-2019 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

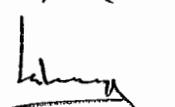

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 13086-91/4P Dated: 12-11-2020


10/11/20

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Jagdeep Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

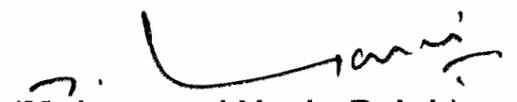
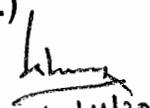
No: 178 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Usman Ahmed Mir
S/O Mohd Sharief
R/O Chhatral, tehsil Mendhar, Distt. Poonch

vide notification No. 158 dated 10.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

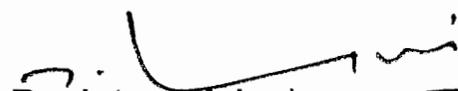
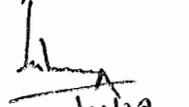
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

10/11/20

No: 14031-36/L.P Dated: 12-11-2020

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Usman Ahmed Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 177 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

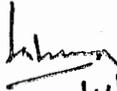
Mr. Zameer Ahmad
S/O Ghulam Ahmad
R/O Wahdatpora, Tehsil & District Budgam

vide notification No. 184 dated 18.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

2


10/11/20

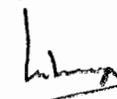
No: 14025-30/C.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Zameer Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

2


10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

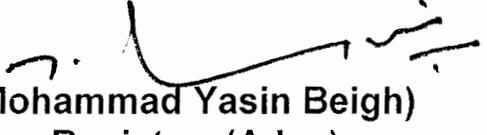
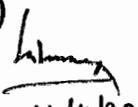
No: 176 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Urgain Dorjay
S/O Tundup Paljor
R/O Urfi Pipiting, Tehsil Zanskar, Distt. Kargil
A/P Talab Tillo, Shanker Vihar, Jammu

vide notification No. 1348 dated 03-1-2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

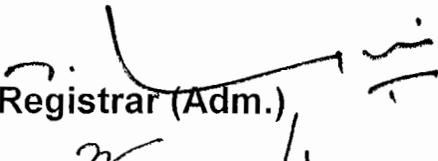
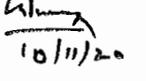
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

12/11/20

No: 14019-24/L.P Dated: 12-11-2020

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1. Principal District and Sessions Judge, Kargil. 
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Urgain Dorjay, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 175 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhinandan Raina
S/O Bharat Bhushan Raina
R/O 72, Rampura, Gandhi Nagar, Jammu

vide notification No. 1625 dated 28.3.19 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14013-18/LP Dated: 12-11-2020

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abhinandan Raina, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 183 Dated: 18/11/2020

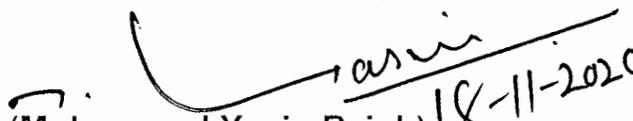
Provisional admission granted under Advocates Act, 1961 in favour of

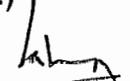
Mr. Owais Sultan
S/O Mohd Sultan
R/O Firdousabad Batamallo, Srinagar

vide notification No. 282 dated 23.5.2014 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/~~her~~ Certificates/LL.B Degrees from the concerned University and verification of his/~~her~~ character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

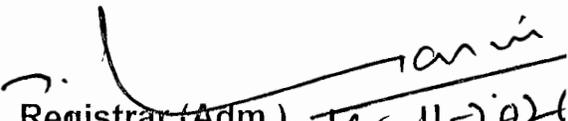
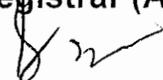
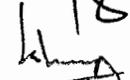

(Mohammad Yasin Beigh) 18-11-2020
Registrar (Adm.)


9/11/20

No: 16070-75/LP Dated: 18/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Owais Sultan, Advocate
.....for information and necessary action.


Registrar (Adm.) 18-11-2020


9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 174 Dated: 12-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ummar Ayoub Qazi

S/O Mohd Ayoub Qazi

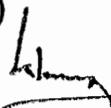
R/O Ward No.5, Mohalla Gazian, Dara Dullian, Tehsil Haveli, Distt. Poonch

vide notification No. 1291 dated 02-1-2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14007-12/19 Dated: 12-11-2020.


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ummar Ayoub Qazi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

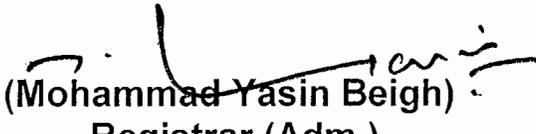
**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 173 Dated: 12-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

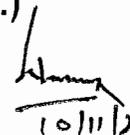
Mr. Amzi Arthur John**S/O Anil John****R/O 97/6 EWS Colony Lower Roop Nagar Jammu**

vide notification No. 1637 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

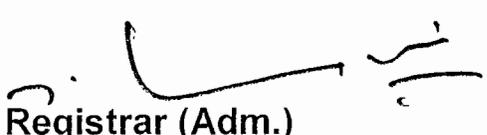
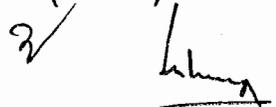

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14001-6/LP Dated: 12-11-2020.


10/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association; High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amzi Arthur Joh**, Advocate
.....for information and necessary action.


Registrar (Adm.)

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 180 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Rashid
S/O Ab Rashid Badyari
R/O Purnibal, Shiv Pora, Srinagar

vide notification No. 141 dated 10-6-2019 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

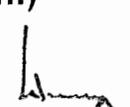

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14043-48/CS/P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shahid Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 179 Dated: 12-11-2020

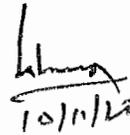
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tsering Chosdon
D/O Smanla Tsering
R/O Domkar, Gongma, Leh

vide notification No. 154 dated 18.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

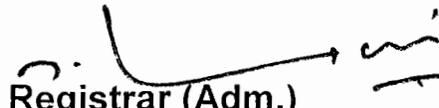

(Mohammad Yasin Beigh)
Registrar (Adm.)


15/11/20

No: 14037-42/L.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Tsering Chosdon, Advocate**
.....for information and necessary action.


Registrar (Adm.)


15/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 181 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahira Bashir
D/O Bashir Ahmad Sheikh
R/O Gureiz Bandipora
A/P Nowpora, Bandipora, Naaz Colony, Bandipora

vide notification No. 157 dated 18.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

3

10/11/20

No: 14061-66/LP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Tahira Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 182 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waseeq Ul Rashid
S/O A.R. Gurkoo
R/O E-8, Cooperative Colony, Peerbagh, Srinagar

vide notification No. 163 dated 18.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

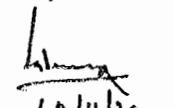

(Mohammad Yasin Beigh)
Registrar (Adm.)
3

10/11/20

No: 14067-72/L.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Waseeq Ul Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 182 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asiya Shaban
D/O Mohd Shaban Rather
R/O Padhshahi Bagh, Noorani Colony, Tehsil South, Srinagar

vide notification No. 761 dated 19.9.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14073-78/LP Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Asiya Shaban, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 202 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vijay Singh
S/O Bikram Singh
R/O Chappran, Tehsil Ukhral, District Ramban

vide notification No. 1770 dated 13.3.2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16405-410/LP Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Vijay Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 186 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nitin Nand
S/O Nand Kishore
R/O W.No.4, H.No.4, Village Ram Nagar, Distt. Udhampur

vide notification No. 1615 dated 05-3-2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16269-75/LP Dated: 19.11.2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nitin Nand, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

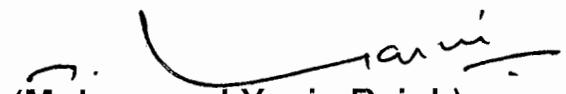
No: 187 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

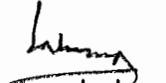
Ms. Aayushi Sharma
D/O Narayan Sharma
R/O H.No.23, Lane No.1, Vivek Vihar, Paloura, Jammu

vide notification No. 05 dated 05-4-2018 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

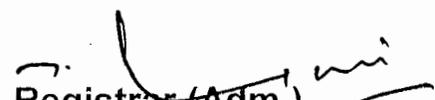
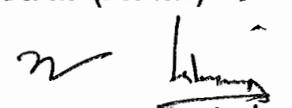

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16276-81/10 Dated: 19-11-2020


11/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aayushi Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 189/LP Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumaira Gul
D/O Gh Rasool Mir
R/O Budshah Nagar Naipora, Stadium Colony, Lane 5-G, Srinagar

vide notification No. 1660 dated 05-3-2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16200-93/LP Dated: 19-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sumaira Gul, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

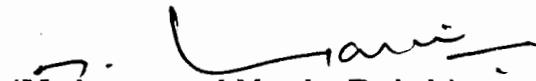
No: 190 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rameez Shabir
S/O Shabir Ahmad
R/O Wuyan , Pampore, Pulwama

vide notification No. 93 dated 19.8.17 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16294-99/CP Dated: 19-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rameez Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

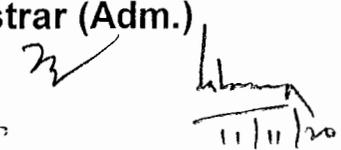
No: 191 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Supriya Pandita
D/O Ramesh Kumar Pandita
R/O 51, Extension, Janipur Colony, Jammu

vide notification No. 1281 dated 02-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

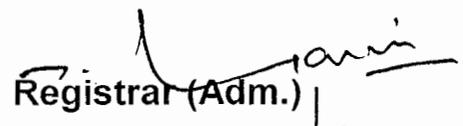
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 16300-5/LD Dated: 19-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Supriya Pandita, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 192 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gaurav Sadotra
S/O Khem Raj Sharma
R/O H.No.42, PVT Sector-3, Channi Himmat, Jammu

vide notification No. 1334 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

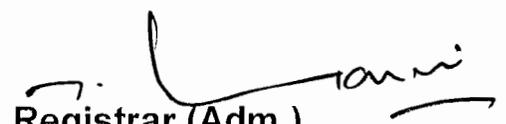
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16306-11/LP Dated: 19-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Gaurav Sadotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 193 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

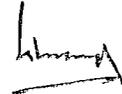
Mr. Rameshwar Padha
S/O Pawan Kumar Padha
R/O Rehal, Tehsil Bishnah, Distt. Jammu

vide notification No. 1297 dated 02-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16312-17/40 Dated: 19-11-2020



11/11/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rameshwar Padha, Advocate**
.....for information and necessary action.


Registrar (Adm.)


11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 105 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jatin Singh
S/O Gurvinder Singh
R/O Q.No.11, New Plot, Sarwal, Jammu

vide notification No. 1324 dated 02-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16263-68/UP Dated: 19-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Jatin Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

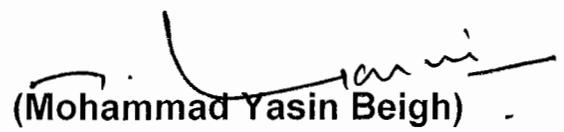
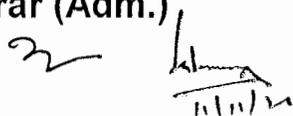
No: 194 Dated: 19/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sanchi Gupta
D/O Yash Paul Gupta
R/O H.No.222, Sec-6, Channi Himmat, Jammu

vide notification No. 1342 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

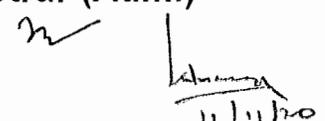
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 16218-23/UP Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sanchi Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

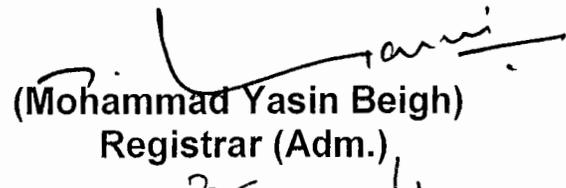
No: 195 Dated: 19/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Sharma
S/O Kishore Kumar Sharma
R/O H.No.182, Rani Talab, Digiana, Jammu

vide notification No. 1341 dated 02-1-19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

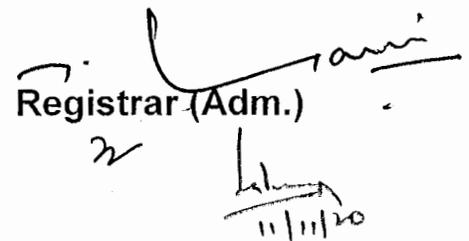
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16324-29/C.P Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shubam Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 196 Dated: 19/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Sharma
D/O Kuldeep Raj
R/O Mahal Shahan, Tehsil Ramgarh, District Samba

vide notification No. 1354 dated 03-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2
11/11/20

No: 16334-39/C.P Dated: 19/11/2020

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Priya Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

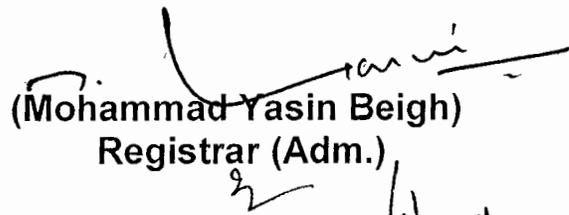
No: 197 Dated: 19/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chander Dev Manhas
S/O Sher Singh
R/OH.No.537, Nasib Nagar, Janipur, North, Jammu

vide notification No. 1260 dated 01-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

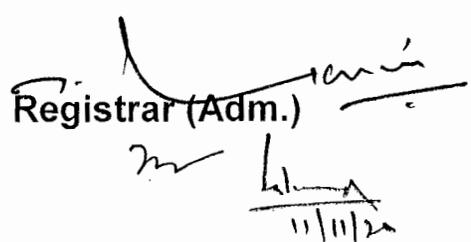
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16340-45/14 Dated: 19/11/2020

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2. Secretary, Bar Council of India, New Delhi.
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4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Chander Dev Manhas**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 198 Dated: 19/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd.Irfan Khan
S/O Abdur Razaq Khan
R/O Salwah, Mendhar, Distt. Poonch

vide notification No. 1375 dated 04.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

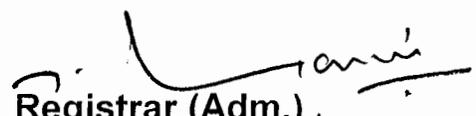
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2
11/11/20

No: 16346-51/L.P Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mohd.Irfan Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 199 Dated: 19/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikher Jandyal
S/O Anil Kumar Gupta
R/OW.No.8, H.No.140, Dhar Road, Udhampur

vide notification No. 1363 dated 03-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16352-57/L.P Dated: 19/11/2020

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nikher Jandyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 200 Dated: 19/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanveer Singh
S/O Nath Ram
R/O Thana Dessa, P.O Gai Dessa, Tehsil Bhagwah, Distt. Doda

vide notification No. 1343 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

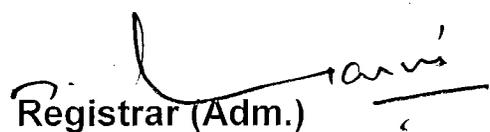
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2
11/11/20

No: 16358-63/L.P Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sanveer Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

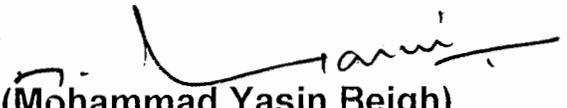
No: 203 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyotika Thakur
D/O Balbir Singh
R/O Vill. Muthlal (Alinibass) Teh. Ukhral, Distt. Ramban
A/P H.No.62, Sec.4, Pamposh Colony, Janipur, Jammu

vide notification No. 1326 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

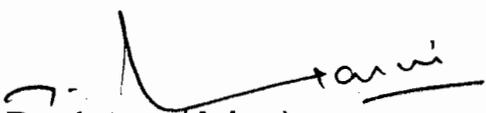
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16411-416/L.P Dated: 20/11/2020

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Jyotika Thakur, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

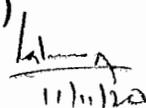
No: 204 Dated: 20/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Susheel Sharma
S/O Brij Lal
R/O Baradian, P/O Kharodian, Tehsil & Distt. Udhampur

vide notification No. 1314 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

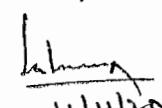
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

11/11/20

No: 16417-422/CP Dated: 20/11/2020

Copy forwarded to the: -

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Susheel Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

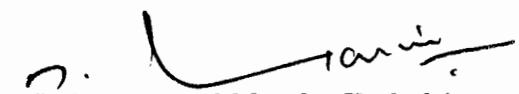
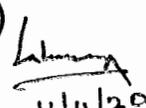
No: 205 Dated: 20/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pardeep Kumar
S/O Parkash Chand
R/O Badhole, P.O Badhole, Ratti Mitti, Tehsil Ram Nagar, Distt. Udhampur
A/P Baryal P/O Kashirah, Udhampur

vide notification No. 1356 dated 03-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

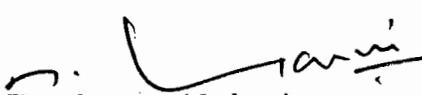
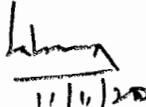
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

11/11/20

No: 16423-428/C.P Dated: 20/4/2020

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Pardeep Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

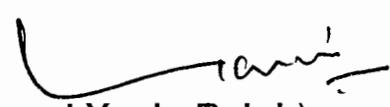
No: 206 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Nagpal
S/O Kamal Nagpal
R/O H.No.128, Sec-4, Extn. Near Garden Estate, Trikuta Nagar, Jammu
A/P C/O Sh. Ramesh Chander Salotra JMC 15, Gurah Bakshi Nagar,
Jammu

vide notification No. 1271 dated 02-1-19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

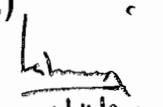
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16429-434/L.P Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Karan Nagpal, Advocate
.....for information and necessary action.


Registrar (Adm.)

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 291 Dated: 26-11-2020

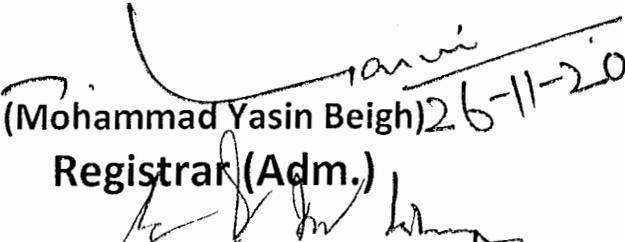
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Satvika Thakur
D/O Sh. Dhiraj Singh Thakur
R/O Moti Lodge, Karan Nagar, Jammu

vide notification No.894 dated 18.11.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

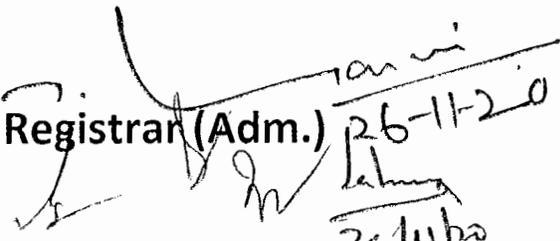
By order


(Mohammad Yasin Beigh) 26-11-20
Registrar (Adm.)
26/11/20

No: 17442-47/LP Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Satvika Thakur**, Advocate
.....for information and necessary action.


Registrar (Adm.) 26-11-20
26/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 201 Dated: 19-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pavit Singh Bali
S/O Rashpal Singh Bali
R/O Kawallion, Dhamnsta, Kawalian, Banihal, Ramban

vide notification No. 1306 dated 02-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

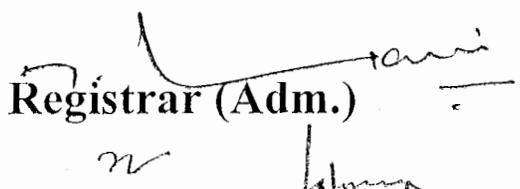
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16364-69/K.P Dated: 19/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Pavit Singh Bali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

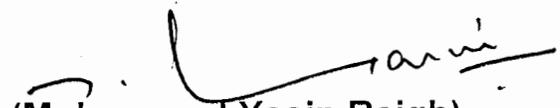
No: 207 Dated: 20/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Furkan Ul Haq War
S/O Abdul Rashid War
R/O Kultura, War Mohalla Langate, Kupwara

vide notification No. 1267 dated 01-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

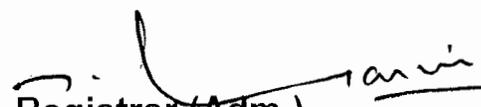
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16435-440/L.P Dated: 20/4/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Furkan Ul Haq War, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 208 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhal Kotwal

S/O Mohan Lal

R/O Village Gajoth, Tehsil Bhalla, Distt. Doda

A/P H.No.233, Toph Sher Khania, Mehra Mohalla, Jammu

vide notification No. 1364 dated 03.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16441-446/L.P Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nikhal Kotwal, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 209 Dated: 20/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjay Kumar
S/O Ram Lal
R/O Jijote, (Glowth), Tehsil & District Doda

vide notification No. 1294 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

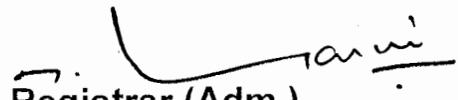
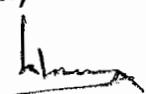
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16447-452/LP Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sanjay Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

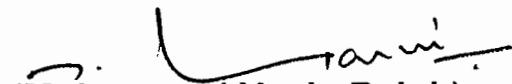
No: 210 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Maqsood Ahmed
S/O Hakim Din
R/O Village Draba, tehsil Surankote, District Poonch
A/P Nowabad Sunjwan Road near India Cake House, Jammu

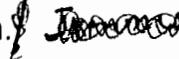
vide notification No. 1337 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16453-458/CP Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch. 
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Maqsood Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 211 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mishi Khanam
D/O Ibrahim
R/O Ward No.2, Nagri Road, Kathua

vide notification No. 1376 dated 04.1.2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

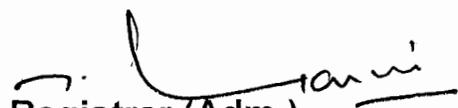
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16459-464/C.P Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Mishi Khanam, Advocate**
.....for information and necessary action.


Registrar (Adm.)
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 212 Dated: 20/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rishabh Dev Slathia
S/O Kameshwar Singh
R/O Gurha Salathia, Panchyat Gurha Salathia, Tehsil Vijaypur, District Samba

vide notification No. 1349 dated 03.1.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

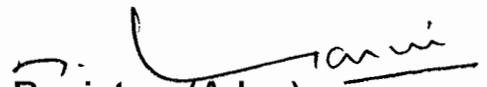
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16465-470/L.P Dated: 20/4/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rishabh Dev Slathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 213 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Swati Choudhary
D/O Inder Singh
R/O Amar Villa, behind BSNL Exchange, Upper Gadi Garh, Jammu

vide notification No. 1280 dated 02-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16471-476/LP Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Swati Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

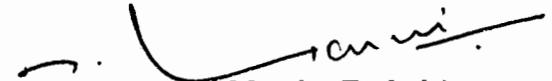
No: 214 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar
S/O Durga Dass
R/O Godher Khalsa, P/O Bhambla, Tehsil & District Reasi

vide notification No. 1377 dated 04.1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16477-482/CP Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sanjeev Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 243 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

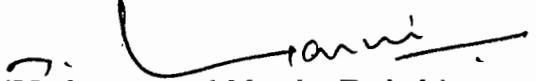
Mr. Sunil Sharma

S/O Roop Lal Sharma

R/O H.No.188-B, Resham Ghar Colony, Jammu

vide notification No. 1749 dated 30.3.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16725-30/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sunil Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

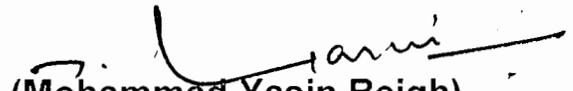
No: 242 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Preeti Charak
D/O Dharam Singh
R/O H.No.501, Lane No-11, Sec-1, Dogra Nagar Muthi, Jammu

vide notification No. 1753 dated 30-3-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16719-24/CP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Preeti Charak, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 216 Dated: 20-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

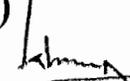
Ms. Harpreet Kaur
D/O Ranjeet Singh
R/O Rakh Lachipur, Tehsil & District Kathua

vide notification No. 28 dated 16.5.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16500-5/L.P Dated: 20-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Harpreet Kaur, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 241 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Varun Sharma
S/O Surinder Kumar
R/O H.No.3, Near Govts Quarters, main stop Janipur, Jammu

vide notification No. 1697 dated 30-3-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16713-10/LD Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Varun Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 240 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Bharti
D/O Sanjay Dogra
R/O Ward No. 9 Mahader, Reasi

vide notification No. 1730 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16707-12/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Diksha Bharti, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

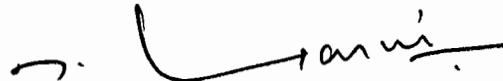
No: 2791 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajinder Singh
S/O Ghansham Singh
R/O Kundhal Near Jawala Temple, Vill. Phagmulla, Pogal Paristan
Ukheral, Ramban
A/P Excise Quarter No. 2, Behind Excise and Taxation Training Institute,
Nagrota, Jammu.

vide notification No. 1760 dated 30.3.19 for a period of one year has
been extended till 31.12.2021 subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

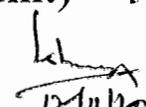
The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as
an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16700-6/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rajinder Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 230- Dated: 21-11-2026

Provisional admission granted under Advocates Act, 1961 in favour of

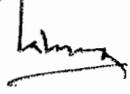
Ms. Sonali Parihar
D/O Narinder Singh Parihar
R/O W.No.60 near Tiny Tots School Dokh Plaoura, Jammu

vide notification No. 1659 dated 29.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16894-99/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sonali Parihar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 237 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

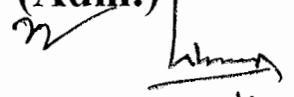
Ms. Rigzin Dolker
D/O Tsering Punchok
R/O Charasa Nubra, Leh Ladakh
A/P H.No.191, Patel Nagar, Talab Tillo, Jammu

vide notification No. 1711 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

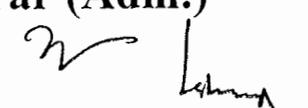

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16688-93/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Rigzin Dolker, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 236 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sneha Slathia
D/O Sahdev Singh Slathia
R/O Mandi Garh, Gurah Slathia Rakh Barothian, Tehsil & District Samba
A/P H.No.723 behind Shiva Public High School Main Road, Digiana near
Digiana Pulli, Jammu

vide notification No. 1720 dated 30.3.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

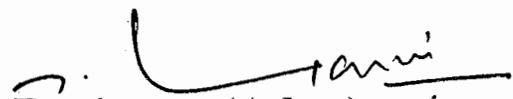
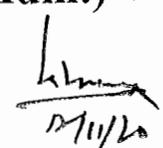

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16602-07/CP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sneha Slathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 235 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Preetika Thakur

D/O Surjeet Singh Bali

R/O Viil. Alinbass Pogal Paritan Ukhral, Ramban

A/P H.No. 63 Sec-4, Pamposh Colony, Jammu

vide notification No. 1674 1671 dated 29.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 16876-01/UP Dated: 21-11-2020

12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Preetika Thakur, Advocate**
.....for information and necessary action.

Registrar (Adm.)

W

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 234 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

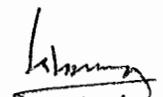
Mr. Shabir Ahmad
S/O Habib Ulla
R/O Village Nambla, Ward No.7, Tehsil Uri, Distt. Baramulla

vide notification No. 1651 dated 20.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

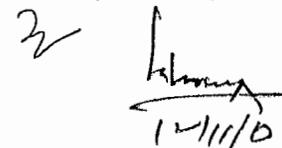

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16670-75/LA Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shabir Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 233 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Miyan
S/O Mohd. Amin Wani
R/O Wani Mohalla, Diver Tral, Distt. Pulwama

vide notification No. 1663 dated 29.3.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

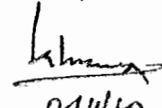
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16664-69/EP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Zahid Miyan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

21/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 232 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

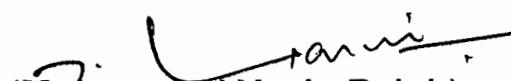
Ms. Sapanpreet Kour

D/O Manjeet Singh

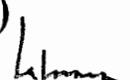
R/O Ward No. 10 H.No. 166, near BDO Office, R.S.Pura, Jammu

vide notification No. 1746 dated 30.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16658-63/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sapanpreet Kour, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 231 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

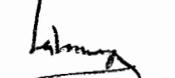
Mr. Yassir Hussain Shah
S/O Raiz Hussain Shah
R/O Hari Mohalla, Sanai, Surankote, Poonch

vide notification No. 1700 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

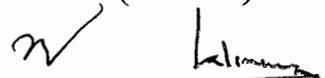
No: 16652-57/UP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Yassir Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 230 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rajni Gupta
D/O Suresh Gupta
R/O Plot No. 2 Rehari Colony Jammu

vide notification No. 14 dated 22.4.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

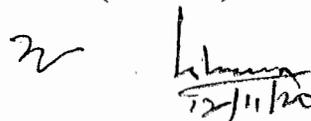
No: 16646-51/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rajni Gupta, Advocate
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 229 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tania Sharma

D/O Satish Sharma

R/O Basti Prem Nagar, Badyal Brahmana, Tehsil R.S. Pura, Distt. Jammu

vide notification No. 1691 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

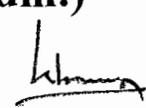

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16640-45/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Tania Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 228 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

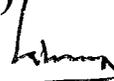
Ms. Shaphali Bhagat
D/O Romesh Kumar
R/O Rangbir Sadrey, Dher Suchhetgarh, R.S.Pura, Jammu

vide notification No. 1739 dated 30.3.2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

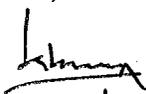

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16634-39/LP Dated: 21-11-2020


12/11/20

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shaphali Bhagat, Advocate
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 227 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shashank Vasisatha
S/O Braham Datt Sharma
R/O 280/7, Sector-7, Channi Himmat, Jammu

vide notification No. 1661 dated 29.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

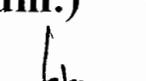

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16628-33/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shashank Vasisatha, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

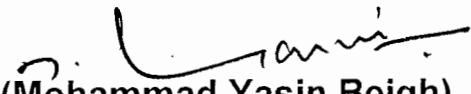
No: 225 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

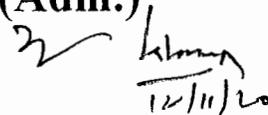
Mr. Dharamvir Khajuria
S/O Mukand Lal Khajuria
R/O Lower Gadi Garh, Jammu

vide notification No. 1261 dated 01-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

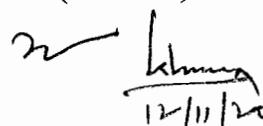
No: 16617-22/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Dharamvir Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 210 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruby
D/O Jangi Mehra
R/O Sua No.1, Jagial (Gharkhal), Akhnoor, Distt. Jammu

vide notification No. 1303 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

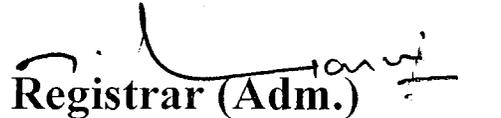
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

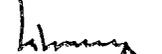

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16566-71/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Ruby, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 217 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

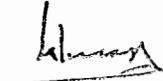
Mr. Harsh Sharma
S/O Tirath Ram
R/O W.No.5, near Co-operative Bank, Batote, Ramban
A/P Chari Swail near Railway Station, Udhampur

vide notification No. 1333 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

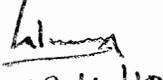

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16559-65/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Harsh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 224 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shubika Sharma
D/O Vinay Sharma
R/O H.No.11, East Ext. Sec-1A, Trikuta Nagar, Jammu .

vide notification No. 1344 dated 02-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

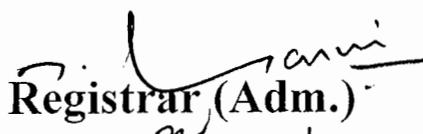
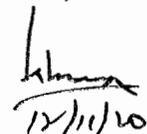
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16611-16/LD Dated: 21-11-2020 .  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Shubika Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 223 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Indu Devi Sharma
D/O Jia Lal Sharma
R/O Ugad, Distt. Doda
A/P 215G, Ram Vihar, Old Janipur, Jammu

vide notification No. 1330 dated 02-1-19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

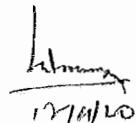
No: 16605-10/UP Dated: 21/11/2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Indu Devi Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 222 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

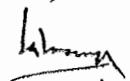
Mr. Sarfraz Ahmed
S/O Allaha Ditta
R/O Village Chhajla, Tehsil Mankote, Mendhar, Poonch

vide notification No. 1283 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

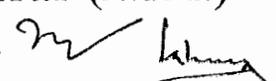
No: 16600-5/LD Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sarfraz Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 221 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Niaz Ahmed Wani
S/O Ghulam Hussain Wani
R/O Village Koti, Tehsil & District Doda

vide notification No. 1370 dated 03-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

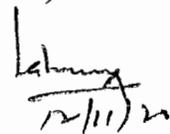

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16504-99/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Niaz Ahmed Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 220 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Musharraf Farooq
S/O Mohammad Farooq
R/O H.No.F-47, Ustad Mohalla, Jammu

vide notification No. 1336 dated 02-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

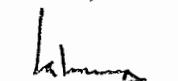

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16578-83/49 Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Musharraf Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 219. Dated: 21-11-2020.

Provisional admission granted under Advocates Act, 1961 in favour of

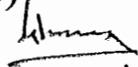
Mr. Najum Ul Huda
S/O Mohammad Jaffer Akhoon
R/O Sangrah, Tehsil Sankoo, District Kargil (Ladakh)

vide notification No. 1379 dated 04-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15572-77/UP Dated: 21-11-2020.


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Najum Ul Huda, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 218 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruby

D/O Jangi Mehra

R/O Sua No.1, Jagial (Gharkhal), Akhnoor, Distt. Jammu

vide notification No. 1303 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

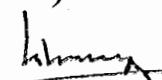
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16566-71/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Ruby, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 217 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

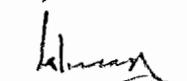
Mr. Harsh Sharma
S/O Tirath Ram
R/O W.No.5, near Co-operative Bank, Batote, Ramban
A/P Chari Swail near Railway Station, Udhampur

vide notification No. 1333 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16559-65/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Harsh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 251 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashiq Hussain Lone
S/O Ab Rahim Lone
R/O Hardu, Malpora, Tehsil Magam, Distt. Budgam

vide notification No. 113 dated 17.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

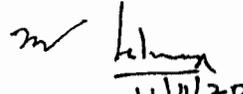

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16800-5/CP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ashiq Hussain Lone, Advocate
.....for information and necessary action.


Registrar (Adm.)


11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 253 Dated: 21/4/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikramjit Singh Manhas
S/O Mohan Lal Manhas
R/O H.No.61, Shahbad Colony, Bahu Fort, Jammu

vide notification No. 081 dated 10.10.2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16830-35/C.P Dated: 21/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Vikramjit Singh Manhas, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

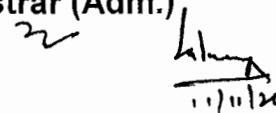
No: 252 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Kotwal
S/O Ram Prasad Kotwal
R/O Vill. Gwari (Gatha) P.O Udrana, Bhaderwah, Doda

vide notification No. 1632 dated 28.3.2019 period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

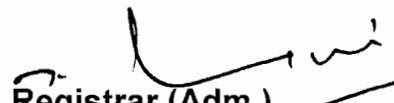
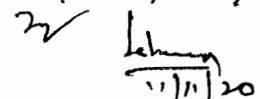
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 16886-11/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Kotwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 240 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhinandan Salgotra
S/O Ravi Kumar,
R/O Ward No. 8 Hiranagar, Kathua

vide notification No. 1626 dated 28.3.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

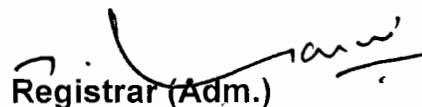
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16772-77/CP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abhinandan Salgotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 247 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Taha Mohd Aijaz
S/O Aijaz Ahmad
R/O Railway Colony Nowgam By-Pass Nowgam, Srinagar
A/P Noorani Colony Frestabal Pampore, Lane D near Noorani Mosue,
Pampore, Pulwama

vide notification No. 182 dated 18.6.2019^{for} a period of one year has
been extended till 31-12-2021 subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

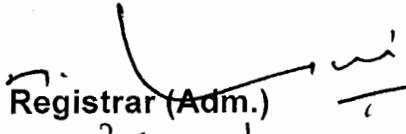
**The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as
an Advocate is ordered there before.**


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16766-71/CP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar. / *Pulwama*
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Taha Mohd Aijaz, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 246 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dheeraj Sharma

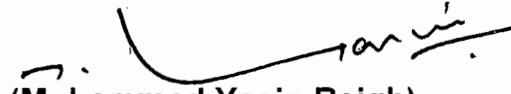
S/O Yash Pal Sharma

R/O Hira Chak P/O Halqa near Mandir, Tehsil Marh, District, Jammu

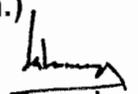
A/P R.K. Vihar Udheywalla, Lane No.1, Jammu

vide notification No. 1263 dated 01-1-2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

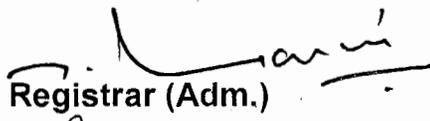

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16760-65/LP Dated: 21-11-2020


12/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Dheeraj Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 250 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nishu Lalotra
D/O Kamal Singh
R/O Sarthi Kalan, Rajpura, Samba**

vide notification No. 1361 dated 03-1-2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16784-99/4 Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Nishu Lalotra, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 249 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jahangir Hassan

S/O Gulam Hassan Bhat

R/O Bemina Housing Colony, Receiving Power Station Lane (Near Qadir Meat Shop), Srinagar

A/P Umarabad H.M.T behind (T.K) Tahira Khanum College, Srinagar

vide notification No. 90 dated 17.6.2019 ^{for} a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16779-04/CR Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Jahangir Hassan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 245 Dated: 21/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Moseena Mushtaq
D/O Mushtaq Ahmad Bhat
R/O Nownagari, Pulwama**

vide notification No. 50 dated 13.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

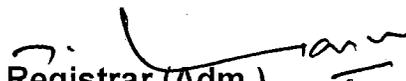
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16749-54K.P Dated: 21/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Moseena Mushtaq, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 244 Dated: 21-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

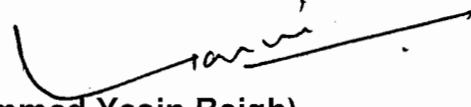
Mr. Aaqib Mushtaq

S/O Mushtaq Ahmad Bhat

R/O Hawanand Chawalgam, near Bye-Pass Road Chawalgam, Kulgam

vide notification No. 764 dated 19.9.2019, a period of one year has been extended **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

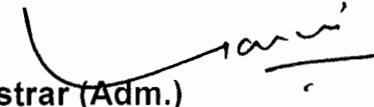
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16743-40/LP Dated: 21-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aaqib Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 255 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Farooq Rather
S/O Farooq Ahmad Rather
R/O Margipora, Rather Mohalla, Pattan, Baramulla

vide notification No. 891 dated 17-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

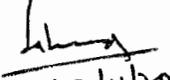

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16078-83/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Umar Farooq Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 256 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Mushtaq Rather
S/O Mushtaq Ahmad Rather
R/O Watergam Rafiabad, Baramulla

vide notification No. 892 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16884-09/C.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Umar Mushtaq Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

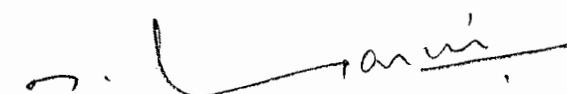
No: 257 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabeena Ashraf
D/O Peerzadah Mohammad Ashraf
R/O Hakripora (Newa), kakapora, Pulwama

vide notification No. 1213 dated 19.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16890-95/C.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sabeena Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 258 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Iqbal Mir
S/O Manzoor Ahmad Mir
R/O Charlegund Lalpora (Lolab), Mir Mohalla, Kupwara

vide notification No. 1193 dated 17-11-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/h_{er} Certificates/LL.B Degrees from the concerned University and verification of his/h_{er} character and antecedents from the CID.

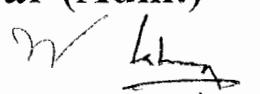
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16896-16901/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mohd Iqbal Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 259 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basharat Ali
S/O Ali Mohd Mandoo
R/O Khanabal, Lidder Matto, Anantnag

vide notification No. 1181 dated 15.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

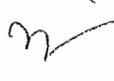
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16902-06/L-p Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Basharat Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 260 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

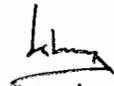
Mr. Shabieer Ahmad Mir
S/O Abdul Satar Mir
R/O Salamabad Dachina, Tehsil Boniyar, Distt. Baramulla

vide notification No. 1215 dated 19.11.2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16907-12/L.P Dated: 23-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shabieer Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

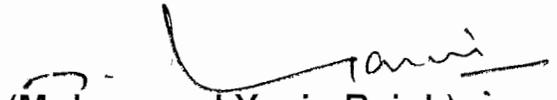
No: 261 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhay Raina
S/O Ashok Kumar Raina
R/O Village Sui P.O Police Line, Tehsil & District Udhampur

vide notification No. 1243 dated 01-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

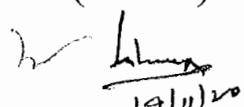
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16916-21/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abhay Raina, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 262 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Hamied
D/O Abdul Hamied Sheikh
R/O Sikender Pora, Rainawari, Srinagar

vide notification No. 1100 dated 15.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

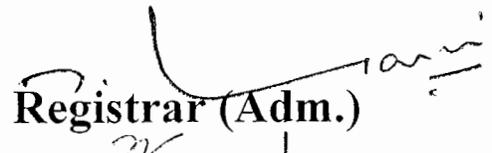
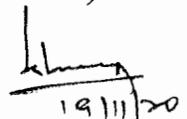

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16922.27/L.p Dated: 23-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Bisma Hamied, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

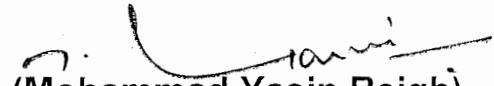
No: 263 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadil Hassan Malik
S/O Ghulam Hassan Malik
R/O Soibugh, Bonpora, Budgam

vide notification No. 1235 dated 01.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

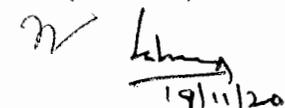
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16928-33/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aadil Hassan Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 264 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Sharma
S/O Kulbhushan Sharma
R/O Manwah, Bhaderwah, Doda

vide notification No. 1240 dated 01.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16934.39/L.P Dated: 23-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ajay Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 265 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Barinder Kumar
S/O Bahadur Chand
R/O Village Bachyal, P.O Paryal, Tehsil Marh, Distt. Jammu

vide notification No. 1257 dated 01.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

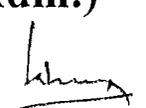
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16940-45/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Barinder Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

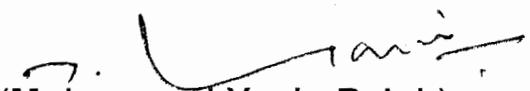
No: 266 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aniruddh Sharma
S/O Rajneesh Chander Sharma
R/O. H.No.1/111 Vikas Nagar Sarwal Jammu

vide notification No. 1256 dated 01.1.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

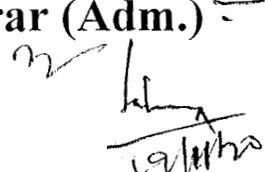
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16946.51/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aniruddh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 267 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neelofar Rafiq
D/O Rafiq Ahmad Reshi
R/O Khushipora HMT, Shalteng Srinagar

vide notification No. 060 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

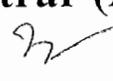
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 96955-60/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Neelofar Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 268 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Farooq
S/O Farooq Ahmad Mir
R/O Chek-E-Methan Bagh-E-Mehtab, Chanapora, Srinagar

vide notification No. 005 dated 15.10.2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16961-66/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aaqib Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 269 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

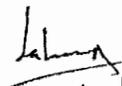
Ms. Fatimun Nisa Dar
D/O Ghulam Nabi Dar
R/O Noor Bagh Baghwan Pora Qamarwari, near Isma Azam Public School,
Srinagar

vide notification No. 822 dated 16.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

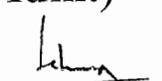

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16967.72/LP Dated: 23-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Fatimun Nisa Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

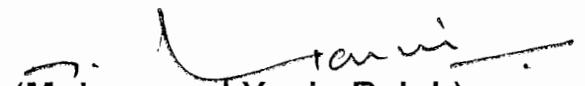
No: 270 Dated: 23-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rameez Raja
S/O Raj Mohmad Bhat
R/O Malshah I Bagh, Ban Mohalla Ganderbal

vide notification No. 814 dated 15-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

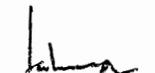

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16973-70/L.P Dated: 23-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rameez Raja, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 271 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Nabi
S/O Gh Nabi Paray
R/O Sonawari, Kochak Mohalla, Hajin, Bandipora

vide notification No. 832 dated 16.10.18 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

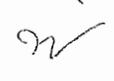
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17175-80/C.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Irshad Nabi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 272 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Hadi
S/O Syed Mohd Shah
R/O Faronah Kargil, Tehsil Sanhoo, Distt. Kargil

vide notification No. 001 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

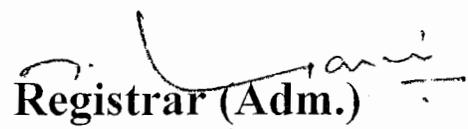
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17180-86/L.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Hadi, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 273 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Shujat Abass

S/O Safder Ali Mir

R/O Sofipora P/O Srigufwara, Teh. Pahalgam, Distt. Anantnag

vide notification No. 000 dated 15-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(*M. Yasin*)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 17107-92/LP Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mir Shujat Abass, Advocate**
.....for information and necessary action.

(*M. Yasin*)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 274 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aurif Muzafar
S/O Muzafar Ahmad Rather
R/O Jamia Mohalla Ajas, Bandipora

vide notification No. 001 dated 15.10.10 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

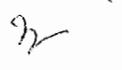
No: 17193-90/L.P Dated: 25-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aurif Muzafar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

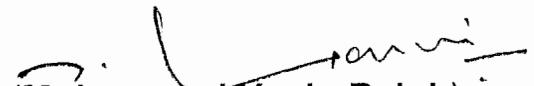
No: 275 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

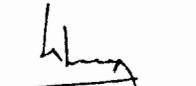
Ms. Qurat Ul Ain
D/O Khushal Khan
R/O Wazir Bagh, tehsil South, District Srinagar

vide notification No. 727 dated 19.9.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

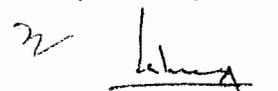
No: 17199-204/C.P Dated: 25-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Qurat Ul Ain, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 275 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayush Sharma
S/O Ram Paul Sharma
R/O H.No.36, Patel Bazar, Purani Mandi, Jammu

vide notification No. 796 dated 15-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17205-10/C.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ayush Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 277 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Ali
D/O Ali Mohammad Shah
R/O Chrar-I-Sharief, Waza Bagh, Budgam

vide notification No. 812 dated 15-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

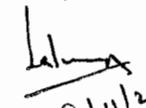
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17211-16/LP Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Shaista Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 278 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

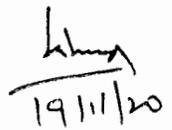
Mr. Ishfaq Ahmad Tantry
S/O Nazir Ahmad Tantry
R/O Mawer Payeen, Tehsil Langate, Distt. Kupwara

vide notification No. 035 dated 16.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17217.22/L.P Dated: 25-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ishfaq Ahmad Tantry, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 979 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ahmad Bhat
S/O Khursheed Ahmad Bhat
R/O Tekipora Lolab, Bhat Mohalla, Sogam, Kupwara

vide notification No. 037 dated 16.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17223-20/L.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Irfan Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 200 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Safeer Shah
S/O Syed Hussain Shah
R/O Mirchimar Mirgund Pattan Baramulla

vide notification No. 086 dated 17-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17229-34/L.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Safeer Shah, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

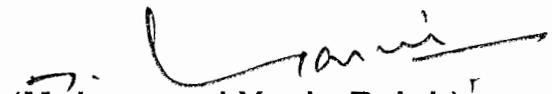
No: 201 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naveed Nisar Thoker
S/O Nisar Ahmad Thoker
R/O Awaneera, Zainpora, Nadapora, Shopian

vide notification No. 859 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

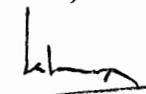
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17235-40/C.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Naveed Nisar Thoker, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 202 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

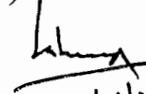
Mr. Nadeem Nazir
S/O Nazir Ahmad Zia
R/O Amdakadal Lal Bazaar, Srinagar

vide notification No. 058 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

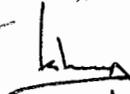
No: 17241-46/L.P Dated: 25-11-2020



19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nadeem Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)



19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 283 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

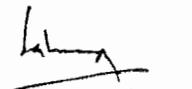
Ms. Syed Irtiza Qadri
D/O Syed Nasir Ahmad Qadri
R/O Reizatange, Khanyar, Srinagar

vide notification No. 884 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

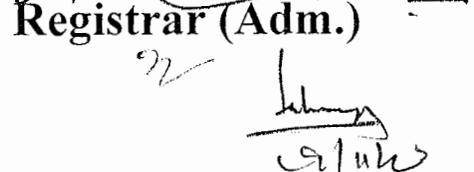

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17247.52/L.P Dated: 25-11-2020


(19/11/20)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Syed Irtiza Qadri, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

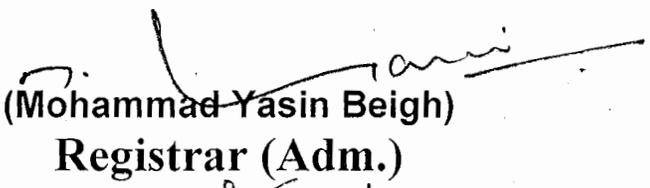
No: 284 Dated: 25-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Wakeel Koka
S/O Gulzar Ahmad Koka
R/O Paniwah P/O Bugam, Kulgam**

vide notification No. 806 dated 15-10-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17253-50/L.P Dated: 25-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abdul Wakeel Koka, Advocate**
.....for information and necessary action.

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 151 Dated: 11-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mukesh Sharma
S/O Gian Chand
R/O Village Amroh, Tehsil Ram Nagar, District Udhampur

vide notification No. 066 dated 18.10.2019 period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

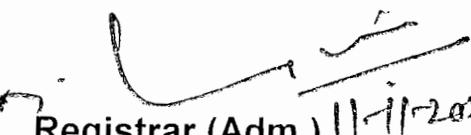
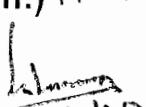
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
 
11/11/2020

No: 12066-71/CP Dated: 11-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mukesh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 11-11-2020
 
11/11/2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 152 Dated: 12-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. S.Jasmeet Singh

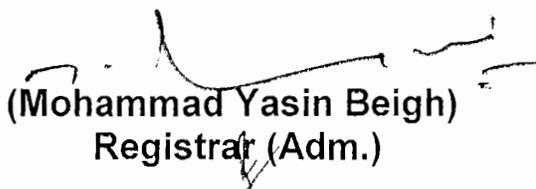
S/O Kavi Singh

R/O Nursing Pora, Tehsil Beerwah, District Budgam

A/P Pal Niwas near Sarweshwar Rice Mills, Baba Freed Nagar, Jammu

vide notification No. 100 dated 17-6-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 12076-81/L.P Dated: 12-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. S.Jasmeet Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 149 Dated: 11-11-2020

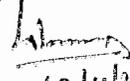
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jigmet Angmo
D/O Sonam Angchok
R/O Chemday (Neryok) Tehsil Kharu, Distt. Leh

vide notification No. 96 dated 17.6.2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

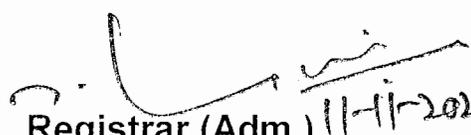
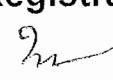
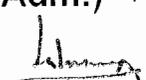

(Mohammad Yasin Beigh)
Registrar (Adm.)
11-11-2020


10/11/20

No: 12054-59/LP Dated: 11-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Jigmet Angmo, Advocate**
.....for information and necessary action.


Registrar (Adm.) 11-11-2020


10/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 150 Dated: 11-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kunzang Ladon
D/O Dorjay Stanzin
R/O Durbuk Lanpo, Durbuk Tangtse, Distt. Leh**

vide notification No. 99 dated 17-6-2019 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
11-11-2020
Leh
10/11/20

No: 12.060-65/C.P Dated: 11-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Kunzang Ladon, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *11-11-2020*
Leh

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 289 Dated: 26.11.2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vimmy Talla
D/O Vinod Kumar
R/O Extn. 9-A, new karan Nagar, Jammu

vide notification No. 1698 dated 30.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17430-35/L.P Dated: 26.11.2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Vimmy Talla, Advocate
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 290 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Bholla
S/O Romesh Bholla
R/O H.No.103, Phase Ist, Shant Nagar, Janipur, Jammu

vide notification No. 1691 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

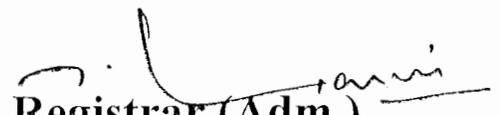
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17436-41/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tarun Bholla, Advocate**
..... for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

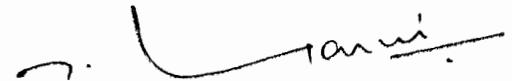
No: 292 Dated: 26.11.2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Sharma
S/O Dharm Paul Sharma
R/O Chak Munsifdar, Palli Morh, Kathua
A/P Ward No.14, Naag Nagar, Kathua

vide notification No. 1179 dated 15.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

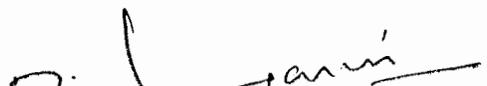
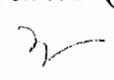

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17451-56/L.P Dated: 26.11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abhishek Sharma, Advocate**

.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 293 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshad Ahmad
S/O Ali Mohd
R/O Chambi Trar, Simbal, Koteranka, Rajouri

vide notification No. 1238 dated 01.1.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

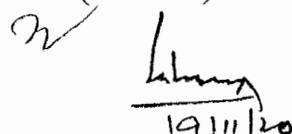
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17457.62/L.P Dated: 26.11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Arshad Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

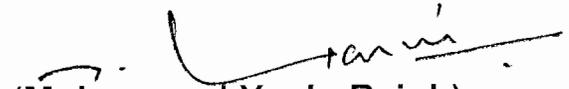
No: 294 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

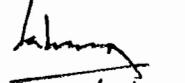
Mr. Amit Khajuria
S/O Rajinder Khajuria,
R/O H.No.151, W.No.6, Bari Brahmana near Dogra Law Colleg, Samba

vide notification No. 1242 dated 01-1-19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

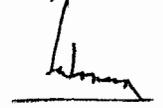

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17463-68/L.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 295 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashish Kumar

S/O Ajit Kumar

R/O Chak Sona Noopa, Janglote Morh, Kalibari, Kathua

vide notification No. 1249 dated 01.1.2019 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

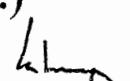
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17469-74/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ashish Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 296 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashok Kumar
S/O Hem Raj
R/O Sarsoo P/O Kandal, Ram Nagar, Distt. Udhampur

vide notification No. 1245 dated 01.1.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

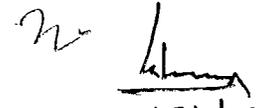

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17475-80/L.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ashok Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

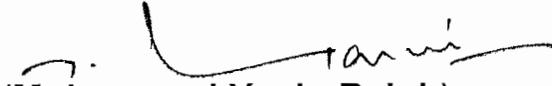
No: 297 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Henna Nissar
D/O Nisar Ahmad Mir
R/O Housing Colony, Bemina Srinagar

vide notification No. 1106 dated 16.11.2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17481-06/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Henna Nissar, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

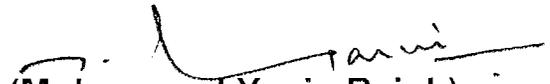
No: 298 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahir Abdullah Bhat
S/O Mohammad Abdullah Bhat
R/ODharnumbal, Krankshivan Takiabal Sopore, Baramulla

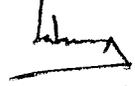
vide notification No. 089 dated 17.10.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

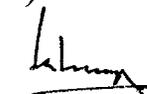
No: 17487-92/C.P Dated: 26-11-2020




19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tahir Abdullah Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

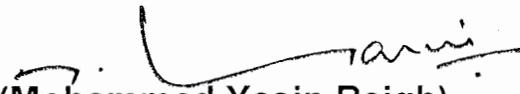
No: 299 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashiv Choudhary
S/O Charan Choudhary
R/O 505/5, Nanak Nagar, Jammu

vide notification No. 1172 dated 15.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

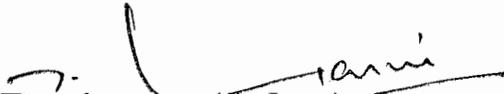
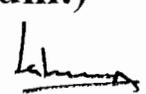
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17493-98/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ashiv Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

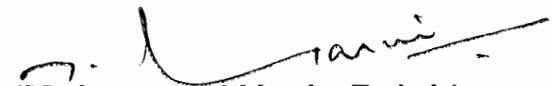
No: 300 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

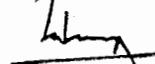
Mr. Himanshoo Atri
S/O Baldev Raj
R/O Lakhnote, Nagri Parole, Distt. Kathua
A/P Ward No.16, Shiva Nagar, Kathua

vide notification No. 1185 dated 16-11-18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

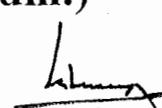

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17499-504/L.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Himanshoo Atri, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 301 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aakriti Singh Rathore
D/O Rakesh Singh Rathore
R/O H.No.151, Raj Niwas, Poonch House, Panjtirthi, Jammu

vide notification No. 15 dated 06.4.17 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17505-10/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aakriti Singh Rathore , Advocate
.....for information and necessary action.


Registrar (Adm.)
19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

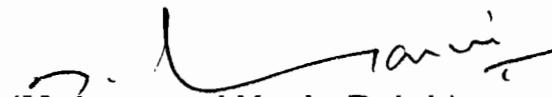
No: 302 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

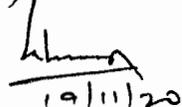
Ms. Sumyla Kiran
D/O Manzoor Hussain Sheikh
R/O Ward No.62, Chib Mohalla near Coventry Scholars School, Chinore,
Jammu

vide notification No. 1658 dated 29.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

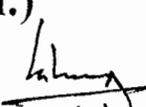

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17532-37/C.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sumyla Kiran, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 303 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Saini
D/O Balram Singh
R/O H.No.99, Sector-3, Sanjay Nagar, Shastri Nagar, Jammu

vide notification No. 1759 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

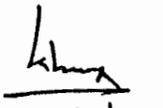
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17539-44/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Priya Saini, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 304 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Charak
D/O Kuldip Singh Charak
R/O Lane No.4 Bari Brahmana, Kartholi Dassal, Samba

vide notification No. 1726 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17550-55/L.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Priya Charak**, Advocate
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 305 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzamil Hussan Ganie

S/O Ashaq Hussan Ganie

R/O Sarnal Gulshanabad, K.P.Road near Frobel Public School, Anantnag

vide notification No. 529 dated 2-8-16 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17556-61/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Muzamil Hussan Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)
19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 306 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

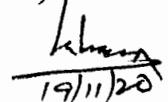
Mr. Chanderkant Khajuria
S/O Yash Pal Khajuria
R/O W.No.16 Shiva Nagar, Kathua

vide notification No. 964 dated 14.2.17 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

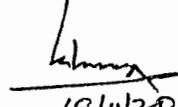

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17565-70/L.P Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Chanderkant Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 307 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saba Atiq
D/O Atiq-ul-Rehman
R/O Khawaja House, Ward No. 8 Basoli, Kathua
A/P Lane No. 8 Usman Colony Bathindi, Jammu

vide notification No. 1712 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17571-76/L.P Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Saba Atiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 308 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shafeeq Ahmed
S/O Mohd Bashir
R/O Fazalabad, Surankote, Poonch
A/P Qrt. No.309, Block, U4, Police Line Gulshan Ground, Jammu

vide notification No. 1744 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17577-32/LP Dated: 26-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, *Poonch*.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, *Poonch*.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shafeeq Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

15/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 309 Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

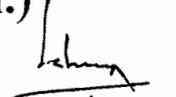
Ms. Neha Charak
D/O Joginder Singh
R/O Pindi Charakan Kalan, Tehsil Arnia, Distt. Jammu

vide notification No. 81 dated 17.6.2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

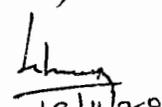

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17583-80/LP Dated: 26-11-2020


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Neha Charak, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

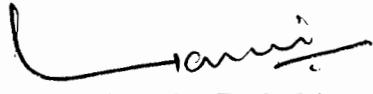
No: ³¹⁰~~3060~~ Dated: 26-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

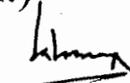
Mr. Bhavye Bhagotra
S/O Bharat Bhushan Bhagotra
R/O Shiva Nagar opp. Shakti Palace W.No.16, District Kathua

vide notification No. 948 dated 14.2.2017 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

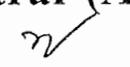

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17597-602/HP Dated: 26-11-20


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Bhavye Bhagotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 312 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

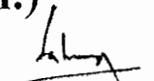
Mr. Amit Singh
S/O Bir Singh
R/O Ward No.1, House No.80, Nai Basti, Reasi

vide notification No. 11 dated 6-4-17 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

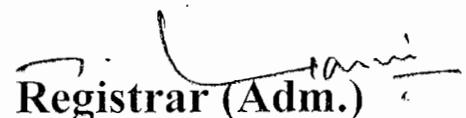

(Mohammad Yasin Beigh)
Registrar (Adm.)

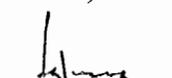
No: 17609-14/UP Dated: 26-11-20


19/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 313 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neelam Kumari
D/O Ushanak Chand
R/O Rajwal P/O Kaleeth, Tehsil Jaourian, Akhnoor, Jammu

vide notification No. 1768 dated 30.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17615-20/LP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Neelam Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 314 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anu Charak

D/O Krishan Singh Charak

R/O Kalu Chak (Jallo Chak) near BSNL Tower, Jammu

vide notification No. 966 dated 14.2.17 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

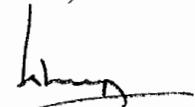

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17621-26/UP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Anu Charak, Advocate**

.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 315 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avinash Mahajan
S/O Vijay Kumar Gupta
R/O Near Higher Secondary School (Govt.) Garhi, Udhampur

vide notification No. 1248 dated 01.1.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17627-32/UP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Avinash Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 316 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bharath Sharma
S/O Rakesh Kumar Sharma
R/O 42-B/D, green Belt Gandhi Nagar, Jammu

vide notification No. 1259 dated 01-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17636-41/19 Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
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4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Bharath Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 317 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Wali Dar
D/O Wali Mohammad Dar
R/O Sadak Janglath Mandi, Anantnag

vide notification No. 1204 dated 17-11-2018 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17642-47/UP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Insha Wali Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 318 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sabzar Ahmad Dar
S/O Mohamad Ibrahim Dar
R/O Kujar, Tantray Mohalla, Frisal, Kulgam

vide notification No. 1203 dated 17.11.18 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

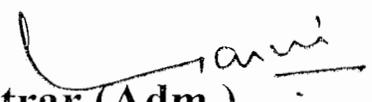
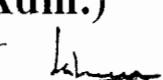
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17648-53/UP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sabzar Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 319 Dated: 26-11-20

Provisional admission granted under Advocates Act, 1961 in favour of

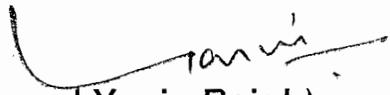
Ms. Varnika Gupta

D/O Rajesh Gupta

R/O Ward No.17, Friend's Colony near Kidzee School, Omarah, Udhampur

vide notification No. 1699 dated 30.3.19 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17654-59/UP Dated: 26-11-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Varnika Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

19/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 215 Dated: 20/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Vikar Rather
S/O Vikar Ahmad Rather,
R/O Gundi Mancher, Lolab, Bismillah Colony, Kupwara

vide notification No. 1313 dated 02-1-2019 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

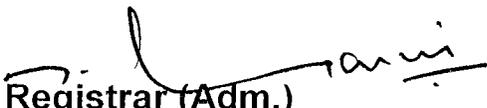
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

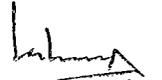

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16483-488/L.P Dated: 20/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mubashir Vikar Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)


11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 396 Dated: 07-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ranju Kumari
D/O Charanjeet Singh
R/O Dron Kirani, Thatari, Doda

vide notification No. 1704 dated 30.3.19 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18935-40/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhatnagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ranju Kumari, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

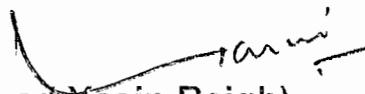
No: 341 Dated: 27/11/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Talwar
S/O Narender Talwar,
R/O W.No.-3, ^{near} Fire Station, Batote, District Ramban
A/P H.No.245, Lane-9, Shakti Nagar, Jammu

vide notification No. 1539 dated 03.3.2018 for a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

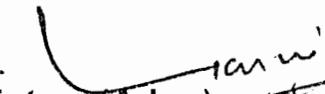
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17875-80/L.P Dated: 27/11/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Karan Talwar, Advocate
.....for information and necessary action.


Registrar (Adm.)

11/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 334 Dated: 27-11-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arjun Bhatia
S/O Parveen Bhatia
R/O 15/16, Rajinder Bazar, Jammu

vide notification No. 296 dated 13.6.2012 for a period of one year has been extended till **31.12.2021** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 09-12-2020
Registrar (Adm.)
(Signature)
9/12/20

No: 17779-84/L.P Dated: 27-11-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Arjun Bhatia**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 09-12-2020
(Signature)
9/12/20